

(6)

**IN THE CENTRAL ADMINISTRATIVE TRIAUNAL**  
**AHMEDABAD BENCH**

*DIA*  
O.A. No. 491 of 1990.

DATE OF DECISION 21.10.1993.

Shri Gopal Kara and ors. Petitioner

Shri R.K.Mishra Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

Shri N.S.Shevde Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. R.C.Bhatt : Member (J)

The Hon'ble Mr. M.R.Kolhatkar : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

1. Shri Gopal Kara,
2. Shri Purshottam Kanji,
3. Shri Narottam Keshav,
4. Shri Kanti Nana,

All C/o. Shri Gopal Kara,  
Village-Taran,  
Tal & Dist. Baroda.

...Applicants.

(Advocate : Mr.R.K.Mishra)

Versus

1. Sr.Divl.Engineer-I,  
Western Railway, Pratapnagar,  
Baroda.

2. Union of India, Notice to be served  
through  
Divisional Manager, WR,  
Pratapnagar, Baroda.

3. Sr.Dvl.Personnel Officer,  
WR. Pratapnagar, Baroda.

...Respondents.

(Advocate : Mr.N.S.Shevde)

ORAL ORDER

O.A.NO. 491 OF 1990.

Date : 21.10.1993.

Per : Hon'ble Mr.R.C.Bhatt : Member (J).

We waited for Mr.R.K.Mishra, learned advocate for the applicants, up to 4.00 p.m. today, even after the whole Board was over, Mr.N.S.Shevde, is present for the respondents. Neither any applicant nor their learned advocate Mr.R.K.Mishra has come, no application for adjournment is also given. Therefore, at the end of the day we dismiss this matter for default. No order as to costs.

M.R.Kolhatkar

( M.R.Kolhatkar )  
Member (A)

R.C.Bhatt

( R.C.Bhatt )  
Member (J)